

## FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Persons) Regulations 2016)

## FOR THE ATTENTION OF THE CREDITORS OF DUNN FOODS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Dunn Foods Private Limited
2.	Date of Incorporation of Corporate debtor	17 <sup>th</sup> April 2003
3.	Authority Under which corporate debtor is incorporates /Registered	Registrar of Companies, Punjab, HP & Chandigarh Under the Companies Act 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN : 15419PB2003PTC025394
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Office:</b> 469, Industrial Area, Phase-VIII-B, Mohali Punjab. <b>COMMUNICATION ADDRESS:</b> 104, Industrial Area, Phase-01, Chandigarh <b>Works:</b> Morepan Road, Village Thana, Baddi (Himachal Pradesh)
6.	Insolvency Commencement date in respect of corporate debtor	2 <sup>nd</sup> May 2017
7.	Estimated Date of closure of insolvency resolution process	29 <sup>th</sup> October 2017 (180 <sup>th</sup> day from the date of commencement of Insolvency resolution process)
8.	Name ,address, email address, and the registration number of the interim resolution professional	Mr. Krishan Vrind Jain Insolvency Professional SCO 345-346, 2 <sup>nd</sup> Floor, Sector-35 B, Chandigarh Email: <a href="mailto:ipjainkv@gmail.com">ipjainkv@gmail.com</a> Regd. No -IBBI/IPA-001/IP-00619/2016 - 17/1396
9.	Last Date of Submission of Claims	16 <sup>th</sup> May 2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the Dunn Foods Private Limited on **2<sup>nd</sup> May 2017**. The creditors of the Dunn Foods Private Limited are hereby called upon to submit a proof of their claims, on or before **16<sup>th</sup> May 2017** to the interim resolution professional at the address mentioned against item 8

The Financial creditors shall submit their proof of claims by electronics means only

The operational creditors including workmen and employees may submit the proof of claims by in person, by post or electronics means.

Submission of false or misleading proof of claims shall attract penalties.

  
(Krishan Vrind Jain)

Name and signature of Interim Resolution Professional

Place: Chandigarh

Date: 02<sup>nd</sup> May 2017